

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Review Petition No.101/93
in
Original Application No.473/91.

Kedarnath Pal. Applicant.
V/s.
Union of India & Anr. Respondents.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri C.M.Jha.
Respondents by Shri N.K.Srinivasan.

Tribunal's Order :-

(Per Shri B.S.Hegde, Member(J)) Dt. 12.9.1994.

Applicant by Shri C.M.Jha. Respondents
by Shri N.K.Srinivasan. We have perused the order
of the Tribunal dt. 23.6.1993 wherein, it is clearly
stated that the applicant is promoted to the post of
Asstt. Yard Master and the Respondents on coming to
know the fullfacts of the case reverted the applicant
to the original post of Sr. TNC because certain
disciplinary proceedings were pending against him.

2. The learned counsel for the applicant submitted
that the applicant being fully exonerated in the year
1993 and the application was disposed of without the
presence of the advocate for the applicant, the matter
may be re-opened.

3. After hearing the learned counsel for the
parties we are convinced that the application is
disposed of on merits. There is no merit in the Review
Petition. Accordingly the Review Petition is dismissed.

M.R.Kolhatkar
(M. R. KOLHATKAR)
MEMBER(A)

B.S.Hegde
(B. S. HEGDE)
MEMBER(J).